

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.7987 of 2020

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Bihar Adiwasi Adhikar Forum

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr.Vikash Kumar Pankaj, Advocate
For the Respondent/s : Mr.Ashutosh Ranjan Pandey, AAG 15
Mr.Priyadarshi Matri Sharan, AC to AAG 15

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

3 25-09-2020 Petitioner has highlighted, the apathy and policy paralysis on the part of the Government in fulfilling the Constitutional goal and the fundamental duty of providing education to the children, more specifically girls hailing from the tribal area falling within the hilly areas of district- West Champaran.

It is pointed out that the tribal population in the said district is approximately 2.5 lacs and there is only one girls' school namely Yugal Shah Tribal Girls High School 10+2, Harnatand (district- West Champaran) in relation to which, now a decision stands taken of not only reducing the number of students but also closing down the hostel facility



for the girl students. It is pointed out that the student ratio, has been allowed to fall down, perhaps purposely, or with an oblique motive of shutting down the Institution. All this is likely to cause huge inconvenience to the local populace, apart from depriving the children of their constitutional right. As it is, people hailing from the tribal area are reluctant to move out. Hence the necessity is all the more, for reaching out to people of this section of society, also providing them facilities for acquiring full education.

Shri Ashutosh Ranjan Pandey who appears for the State clarifies that he has personally taken up the matter with the Principal Secretary, Education Department, Government of Bihar who incidentally could not remain present on account of connectivity issue and that the Government has assured of dealing with the problem, on a pro active basis, ensuring that not only the Institutions are allowed to remain operational and functional but also the general populace sensitized of sending their children, more particularly the girls, to undertake and complete their education at least up to higher standards i.e. Class X and Class-XII and even thereafter.

Let an affidavit of the Principal Secretary,



Education Department be filed within a period of two weeks.

List on 15th of October, 2020.

(Sanjay Karol, CJ)

(S. Kumar, J)

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